	1		Politica	p. 01.00 t.	Januaron o 17 uno	storing bilait	o. Joe members a	s per Regulation 31A(2	-) or ioor (ciqu	aradion riocess)	1105010110113, 2010		
		Name of	the Corporate Debto	r: Forgings	Private Limited, In I	Liquidation; Date	of Commencemen	t of Liquidation: 26-10	0-2018; List o	of Stakeholders as	on 20.12.2022		
_													(Amount in I
sl. lo.	Category of stakeholders	Summary of claims received		Summary of claims admitted		% share oin total amount of	Summary of claims admitted	% share oin total amount of claims	Amount of Contingent	Amount of claims rejected	Amount of claims under	Details in Annexures	Remark, If any
		No. of claims	Amount	No. of claims	Amount	claims admitted of all categories	Amount (Excluding promoter shareholders for voting purpose)	admitted of all categories (excluding promoter shareholding dues for voting purpose)	claims		verification		
	Secured financial creditors	1	40,33,31,400	1	40,33,31,400	100	40,33,31,400	100			-	1	
2	Unsecured financial creditors	-	-	-		-					100	-	(2)
3	Operational creditors (Workmen)	-	2						-				
4	Operational creditors (Employees)					-					-	-	
5	Operational creditors (Government Departments)	-		-					-		•		
6	Other Operational creditors	-			*	-	2	-	-	0	-	•	
7	Shareholders	-	9										
	Total	1	40,33,31,400	1	40,33,31,400	100	40,33,31,400	100	-		-		
	Date: 22.12.2022 Place: New Delhi							* 1850 * 180	BHUSHA PRODATA PROCY Profes	11-18/1-18/1-18/1-18/1-18/1-18/1-18/1-1	Sajeve Bhushan Deo Liquidator for Forgi AFA uptil 18.09.202. IBBI/IPA-001/IP-P00 606 New Delhi Hous 27 Barakhamba Roa New Delhi 110001	ngs Private Limit 3 317/2017-18/105 e,	

								An	nexure-1									
														I				
-		-				-		List of secure	d financial cre	ditors								
							Same West March 1994											
				Name of the	he Corporate Debtor	· Forgings	Private Limited In	Liquidation: Date	of Commencer	ent of Liquid	ation: 26-10-2011	. List of Stakeh	olders as on 20 12 2	022				
				Traine or a	no corporate ocotor		Tivate Emiliera, in	Liquidation, Date	Commencen	iene or Eiguio	acion. 20-10-2010	, List of Staken	010013 83 011 20.12.2	1				1
						-					-			-			/4	mount in
I. No.	Name of Creditor	Identi-	Details of claim received					ils of claim admitte										
i. No.	Name of Creditor	fication					22.00							Amount of contingent	Amount of any mutual dues.	Amount of claim	Amount of	L'Algorithment Control
		No.	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claim admitted of Secured FCs	% share in total amount of claims admitted of all categories	% share oin total amount of claims admitted of all categories (excluding promoter shareholding dues for voting purpose)	claim	that may be set-off	rejected	claim under verification	any
1	Asset Care & Reconstruction Enterprise Ltd.	U65993DL2 002PLC115 769		40,33,31,400	40,33,31,400	Secured	40,33,31,400	Yes	Refer Note-A below		100	100	100			•		
	2nd Floor, Mohandev Building, 13 Tostoy Marg, New Delhi 110001																	
-	1902 0000	-			40,33,31,400		40,33,31,400			The state of the s	100	100	100		-			
te - A:	Total Security interest held	l by Asset Ca	re & Reconst	40,33,31,400		ding of the		. Village Sarai Khawa	ia. Main Mathu	ra Road. Tehs								
emarks:	Security interest held indiabulls Housing Finar 25,80,99,593, (ii) Inter- itmerest thereon as stat The Loan had been assi actions initiated by IHFI	nce Company est on Princi ed in (i) and igned by IHFI L and/ or rec	Limited (IHF pal amount fo (ii) totalling I in favour of quired to be in	ruction Enterprise Lin L) had filed claim with or Rs. 13,76,09,906, (ii Rs. 39,57,09,498. The l Indiabulls Assets Reco	nited - Land and Buil the Liquidator in Fo ii) Security Expenses balance amount of R: nstruction Company by IARCL. IHFL, was a	rm D under for Rs. 50, s. 76,21,90 Limited (IAI	CD located at 12/6 Regulation 18 of the state of the sta	he insolvency and Ba nt to Municipal Corp security interest. d Deed dated 29.03.	nkruptcy Board oration of Fario 2019. IARCL, vi urts/ Tribunals	of India (Liqu dabad for Rs. ! de letter date / Liquidator. T	il Badkhal, Distt. idation Process) F 5,57,697, and (v) d 30.03.2019 aut	egulations, 2016 CIRP Cost for Rs. norised IHFL to codebt by IHFL to l.	dated 24.11.2018 for 19,80,967. The amo	Rs. 40,33,31 unt covered b l acts, deeds HFL to modify	and things that r	st comprises F nay be necess holders publis	Principal amoun ary or required shed by the Liqu	in relation
marks:	Security interest held Indiabulls Housing Finar 25,80,99,593, (ii) Inter- titnerest thereon as stat The Loan had been assi	nce Company est on Princi ed in (i) and igned by IHFI L and/ or rec ject to outco d the Hon'ble	Limited (IHF pal amount fo (ii) totalling I in favour of juired to be in me of CA no. e Adjudicating	ruction Enterprise Lin L) had filed claim with or Rs. 13,76,09,906, (ii ss. 39,57,09,498. The l Indiabults Assets Reco- ititated or carried on b 1124(PB)/2019 filed b g Authority dismissed th	nited - Land and Buil the Liquidator in Fo ii) Security Expenses balance amount of R: nstruction Company by JARCL. IHFL, was a by both IHFL and JARC he same.	rm D under for Rs. 50, s. 76,21,90 Limited (IA Iso authoris	CD located at 12/6 Regulation 18 of tl 83,237, (iv) Paymel 1 is not covered by: RCL) vide Registere sed to represent IAR he Hon'ble Adjudica	he insolvency and Ba ht to Municipal Corp security interest. d Deed dated 29.03. CLL before all the Co tting Authority. In th	nkruptcy Board oration of Fario 2019. IARCL, vi urts/ Tribunals e hearing held	of India (Liqu labad for Rs. ! de letter date / Liquidator. T before the Ho	il Badkhal, Distt. i idation Process) R 5,57,697, and (v) d 30.03.2019 aut he assignment of n'ble Adjudicating	egulations, 2016 CIRP Cost for Rs. norised IHFL to co debt by IHFL to I. Authority on 18.	dated 24.11.2018 for 19,80,967. The amo	Rs. 40,33,31 unt covered b I acts, deeds HFL to modify of IHFL state	and things that ry the list of Stake	nay be necess sholders publis t want to pur	Principal amoun ary or required shed by the Liqu sue the Applica	in relatio uidator ea ation as it
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marks	Security interest held Indiabulls Housing Finar 25,80,99,593, (ii) Inter- itmerest thereon as stat The Loan had been assi actions initiated by IHFI on 12.01.2019 was subjuctome infructuous, an IARCL had further assignsubstitute ACRE in place.	nce Company est on Princi ed in (i) and igned by iHFI. L and/ or rece ect to outco d the Hon'bl. med the debe e of iHFL, wh	Limited (IHF pal amount fo (ii) totalling i in favour of uuired to be in me of CA no. Adjudicating t of Forgings iich was atlow vide it's Orde the following	ruction Enterprise Lin L) had filed claim with or Rs. 13,76,09,906, (ii ss. 39,57,09,498. The l Indiabults Assets Reco- ititated or carried on b 1124(PB)/2019 filed b g Authority dismissed tl Private Limited (In Lie ed by the Honble Adju- er dated 24.02.2021, p	nited - Land and Buil the Liquidator in Fo iii) Security Expenses balance amount of R: nstruction Company yı JARCL. IHFL, was a yı both IHFL and IARC he same. quidation) in favour udicating Authority vi permitted the Liquida	rm D under for Rs. 50, s. 76,21,90 Limited (IAI Iso authoris CL before to of Asset Ca de Order da	Regulation 18 of the state of t	he Insolvency and Ba nt to Municipal Corp security interest. d Deed dated 29.03. CL before all the Co ting Authority. In th	nkruptcy Board oration of Fario 2019. IARCL, vi urts/ Tribunals e hearing held (ACRE) vide A	of India (Liquidabad for Rs. 5 de letter date / Liquidator. T before the Ho ssignment Dee	il Badkhal, Distt. idation Process) R ,57,697, and (v) d 30.03.2019 aut he assignment of n'ble Adjudicating d dated 26.04.20	egulations, 2016 CIRP Cost for Rs. horised IHFL to co debt by IHFL to I. Authority on 18.	dated 24.11.2018 for 19,80,967. The amo ontinue to perform al ARCL and request of 11.2022, the coussel optication (IA No. 553	Rs. 40,33,31 unt covered b l acts, deeds HFL to modify of IHFL state	and things that ry the list of Stake dd that she did no re the Hon'ble Ar	nay be necess holders publis of want to pur	Principal amoun ary or required shed by the Liqu sue the Applica uthority seeking	in relation uidator ear ation as it
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5.1	Municipal Corporation of Faridabad (MCF) had sealed the property of the CD for non payment of outstanding dues of Rs. 5,57,697 on account of unpaid House Tax/ Fire Tax payable by the CD. MCF also issued auction notice for the sale of the property which was communicated by Mr. Karan Gambhir, Ex-Director, on 21.04.2018, intimating the IRP (now Liquidator) that auction is scheduled on 22.04.2018. The demanded amount of Rs. 5,57,697 was paid on 22.04.2018. The property was de-sealed by MCF as directed by Order of the Hon'ble Adjudicating Authority dated 04.06.2018.													
-														
5.2	The Liquidator, then Resolution Professional, had informed the MCF to file their claim for the dues until the insolvency commencement date and thereafter, upto liquidation commencement date. No claim was filed by the MCF during the CIRP period or the liquidation period until decision of													
	on ble Supreme Court whereby entire sale of property of CD had been confirmed (details in paras hereinafter).													
5.3	The e-auction for sale of property by the CD was carried out in June 2019 and Sale Certificate was registered in August 2021 after approval of the Hon'ble Adjudicating Authority vide its Order dated 06.07.2021 in IA no. 2739/2021.													
i.4(i)	The Ex-Director of the CD challenged valuations and Sale Notice published by the Liquidator in CA No. 1079/2019 before the Hon'ble Adjudicating Authority, which was dismissed vide order dated 04.12.2019.													
5.4(ii)	Thereafter the Order of the Hon'ble Adjudicaiting Authority in CA No. 1079/2019 were separately impugned by Mr. Karan Gambhir, Ex-Director and Contributory, and D.D. Real Estate Private Limited (a +99.99% contributory of the CD) before the Hon'ble NCLAT, which were dismissed vide order date 17.08.2020.													
	1 Color Lot CD Villa Bright and April 20 2001													
5.4(iii)	Thereafter, appeals against the Order of the Hon'ble NCLAT were filed before the Hon'ble Supreme Court by Ex-Director and Member of the CD and D.D. Real Estate Private Limited (a +99.99% member of the CD), which were dismissed vide order dated 12.01.2021.													
	A further Application was filed by D.D. Real Estate Private Limited (a +99.99% Contributory) before the Hon'ble Adjudicating Authority challenging the valuation of the Land forming part of the property of the CD and fixing of reserve price for auction thereof, and praying for cancellation of sale of the property, which was dismissed vide order dated 01.04.2021.													
5.4(v)	Thereafter, D.D. Real Estate Private Limited had filed an appeal against the order of the Hon'ble Adjudicating Authority before the Hon'ble NCLAT, which was dismissed vide order dated 23.11.2022.													
5.5(i)	An e-mail had been received by the Liquidator from MCF on 14.01.2021 (after the Order of the Hon'ble Supreme Court dated 12.01.2021) and an amount of Rs. 23,96,30,131 towards External Development Charges (EDC) and Rs. 17,82,448 towards property tax/ fire tax, both payable to MCF, had bee advised for payment which was denied by the Liquidator. No claim was ever filed by the MCF during the CIRP period or Liquidation Process.													
5.5(ii)	An IA was filed by MCF before the Hon'ble Adjudicating Authority praying for directions to the Liquidator (a) to accept the claim of the Applicant MCF in accordance with law, and (b) Direct the Liquidator to conduct fresh valuation in terms of Regulation 35(2) of the IBBI (Liquidation Process Regulations, 2016 and accordingly appoint valuers for ascertaining the value of the Land of the CD being industrial in nature, which was dismissed vide order dated 01.04.2021.													
5.5(iii)	Thereafter, MCF filed an appeal against the Order of the Hon'be Adjudicating Authority before the Hon'ble NCLAT which was dismissed by the Hon'ble NCLAT vide it's order dated 08.12.2021.													
-	Thereafter, MCF has filed a Civil Appeal against the Order of the Honble NCLAT dated 08.12.2021 before the Honble Supreme Court which has not been listed for hearing since 30.05.2022.													
5.5(v)	A demand letter dated 05.07.2022 has been issued by MCF to the Successful Bidder for recovery of Rs. 30,78,63,661 (with interest upto 29.06.2022). The Successful Bidder has filed a Contempt Petition before the Hon'ble Adjudicating Authority for initiation of contempt proceedings against MCF for violating the orders of the Hon'ble NCLT, and an Execution Petition for execution of Order of the Hon'ble NCLT.													

